

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

CP/CA. No. 207(ND)/2017

**IN THE MATTER OF:**

**M/s Peacock Iron Steel India Pvt. Ltd.**

... **APPLICANT / PETITIONER**

**SECTION:**

**Under Section 252**

**Order delivered on 24.08.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER** :- Mr. Dinkar Singh, Advocate

**For the RD(NR)Delhi / ROC Delhi** :- Mr. Manish Raj, Company Prosecutor

**ORDER**

Learned Counsel for the petitioner is present. Learned representative of the ROC is present and represents that some time will be required to file the reply to the petition. Taking into consideration the said request, six weeks' time is granted to file reply. An advance copy to be furnished to the Learned Counsel for the petitioner. The petitioner will file its rejoinder, if any, within two weeks thereafter.

Post the matter on 11<sup>th</sup> October 2017.

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**